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Central Administrative Tribunal Ahmedabad Bench.

Application No. 0A/143/88 of 199

Transfer Application No. _____ Old Writ Pet.No. _____.

CERTIFICATE

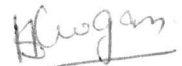
Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 26/11/91.

Countersigned:



Section Officer/Court Officer.



Signature of the
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A./EA. No. 143 1988

②

Shri Kasudo Kaliya & Ors Applicant(s)
R.K. Shah

Versus

Union of India & Ors Respondent(s)
M. Shinde
B. R. Kiyada

Sr.No.	Date	Orders
		(copy served)
	25/2/88	Termination Pl. issue notice by order - copy admission to respondent without IR
	28/4/88	→ RPAO received from respondent: 2
	28/6/88	Mr. Kiyada is now present Petition was filed Hence the matter be fixed for final hearing in Nov/88.
	23/8/90	For filing

By


Sr.No.	Date	Orders
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24/9/90 Parties absent. In the interest of Justice adjourned for filing of rejoinders on 24/10/90.

In charge Registrar

24/10/90 (no one in charge of registrar)

24/12/90 None present no rejoinder has been filed
/C/Saw
S.O. 5

27/12/90 Fix has fixed hearing in due course

7/3/91 FH Issue notice.

22/3/91 FH

Registrar I/c

27/5/91 FH

20/6/91 FH, shifted on 3/7/91

3/7/91 FH

14/8/91 Notice to Resp. no. 2 is served as per R.P.A.D. on record. Notice to Resp. no. 1 is issued on 29/02/88 but the R.P.A.D. is not seen on record.

DR(J)
14/8/91

OA/143/88

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

25/2/1988

Heard Mr. K.K. Shah and Mr. B.R. Kyada learned counsel
the
for the applicant and / respondent respectively. Mr. Shah
states that his relief is now restricted to prayer in para 7(a)
and for prayer in para 7 (b) & (c) are not pressed for. The
petition be admitted. Issue notice to the respondents returnable
within 45 days of the date of this order. Petitioner is also
at liberty to file rejoinder if any within 15 days thereafter.
The matter to be put up before Registrar for further direction
on 28-4-1988.

P.H. Trivedi
(P.H. TRIVEDI)
VICE CHAIRMAN

P.M. Joshi
(P.M. JOSHI)
JUDICIAL MEMBER

rajini.

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REPORT

DATE

OFFICE ~~REMARKS~~

~~XXXXXXXX~~

7.3.1991


Present : Mr.K.K.Shah, learned counsel
for the applicants.


Mr.B.R.Kyada, learned counsel
for the respondents.

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ORDER

Adjourned at the request of
learned counsel for both the parties.


(R.C.Bhatt)
Judicial Member


(M.M.Singh)
Administrative Member

a.a.b.

D S

Date	Office Report	Orders
22.3.91		<p data-bbox="651 502 1511 580">Present: Mr.K.K.Shah, learned counsel for the applicants.</p> <p data-bbox="818 614 1528 679">Mr.B.R.Kyada, learned counsel for the respondents.</p> <p data-bbox="1110 710 1159 731">...</p> <p data-bbox="1045 796 1224 822"><u>ORDER</u></p> <p data-bbox="760 906 1528 945">Adjourned to 24.4.1991 at the request of</p> <p data-bbox="646 971 873 997">Mr.K.K.Shah.</p> <p data-bbox="672 1114 927 1205"><i>R.C. Bhatt</i> (R.C.Bhatt) Judicial Member</p> <p data-bbox="1219 1127 1622 1252"><i>M.M. Singh</i> (M.M.Singh) Administrative Member</p> <p data-bbox="662 1669 776 1695">a.a.b.</p>

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Date	Office Report	XXXX
27-5-1991		<p>Present: Mr.K.K.Shah, learned counsel for the applicant.</p> <p>Mr. B.R. Kyada, learned counsel for the respondents.</p> <p style="text-align: center;"><u>ORDER</u></p> <p>Adjourned at the request of counsel for both the parties.</p> <p style="text-align: center;"><i>R.C. Bhatt</i> (R.C.Bhatt) Judicial Member</p> <p style="text-align: right;"><i>M.M. Singh</i> (M.M. Singh) Admn. Member</p> <p>ttc.</p>

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O.A./143/88

Date	Office Report.	O R D E R
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3.7.1991

Present : Mr.K.K.Shah, learned counsel for the applicant.

Mr.B.R.Kyada, learned counsel for the respondents.

Adjourned at the request of Mr.K.K.Shah, learned counsel for the applicant.

S. Santhana Krishnan
(S.Santhana Krishnan)
Judicial Member

M. M. Singh
(M.M.Singh)
Administrative Member

AIT

OA/143/88

19.8.91

Present:- Mr. K.K. shah learned counsel for the applicant.

Mr. B.R. Kyada learned counsel for the respondent.

Oral order pronounced in open court.

R.C. Bhatt
(R.C. Bhatt)
Member (J)

M. M. Singh
(M.M. Singh)
Member (A)

No
Termination.

CAT/3/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~NEW DELHI~~

8

O.A. No. 143 OF 1988
~~T.A. No.~~

DATE OF DECISION 19-08-1991

Shri Kasudo Kaliya & Ors. Petitioner

Mr. K.K. Shah Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh : Administrative Member

The Hon'ble Mr. R.C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Ms

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1. Kasudo Kaliya
2. Magan Kaliya
3. Rewali Malla
4. Meena Magan
5. Ramesh Madiya
6. Chiman Surtan
7. Ramli Hurpa
8. Kaetu Mamia
9. Kali Pooniya
10. Bachu Vesta
11. Leela Puniya
12. Bijiya Matha
13. Sangli Vesta
14. Sandu Ter Singh
15. Sabur Madiya
16. Hera Madia
17. Ramasu Var Singh
18. Hunji Kaliya
19. Jannu Samasu
20. Premala Jhuma
21. Jeetu Manna
22. Jitara Manna
23. Jaliaa Manno
24. Shanti Makan
25. Deetu Dal Singh
26. Teetu Vesta
27. Chhagan Kaliya
28. Bala Hamla
29. Batti Jobhana
30. Pravin Momaya
31. Bikhu Momaya.

...Applicants.

C/o.Mr.K.K.Shah, advocate,
3, Achalayatan Society, Div.II,
Navrangpura,
Ahmedabad - 380 009.

(Advocate : Mr.K.K.Shah)

Versus

1. Union of India,
notice to be served through
General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.
2. Chief Engineer (Survey & Construction),
Western Railway,
Ahmedabad.

...Respondents.

(Advocate : Mr.B.R.Kyada)

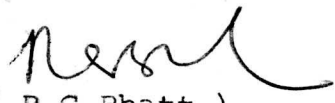
O.A. No.143 OF 1988.
ORAL ORDER

Date : 19.08.1991.

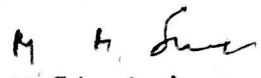
Per : Hon'ble Mr.M.M.Singh : Administrative Member

Learned counsel Mr.K.K.Shah, makes statement at the Bar that he wants to withdraw the application for exhausting alternative remedy ^{under 17} in the Industrial Disputes Act. He

therefore, seeks permission for withdrawal of the application. Mr.B.R.Kyada, learned counsel for the respondents has no objection. Permission requested given. Application is dismissed as withdrawn. No order as to costs.



(R.C.Bhatt)
Member (B)



(M.M.Singh)
Member (A)